

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.396/98

Monday this the 13th day of July, 1998.

CORAM

HON'BLE MR.A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.P.Akbar, S/o T.Subair,
aged 35 years, No.321,
Malayanpura, Kiltan,
Lakshadweep.

...Applicant

(By Advocate Mr. V.D.Balakrishna Kartha (not present)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. The Superintendent of Police,
Union Territory of Lakshadweep,
Kavarathi.
3. Sub Inspector of Police,
Kiltan, Union Territory of Lakshadweep....Respondents

(By Advocate Mr. P.R.R.Menon (represented)

The application having been heard on 13.7.98, the tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

None present for the applicant. On the
last date when it came up for hearing, at the request on
behalf of the learned counsel for the applicant, the case
was adjourned as a last chance to this date. But there is
no representation on behalf of the applicant. The
impugned order in this application is an order under Rule
10 of the CCS (CCA) Rules placing the applicant under
suspension in contemplation of a departmental disciplinary
proceedings. The applicant has alleged that the
contemplation of disciplinary proceedings is baseless.
That is not a matter which the Tribunal need consider in
this application challenging the order of suspension. One

thing is evident from A.10 impugned order as also from the averments in the application that the disciplinary proceedings against the applicant is under contemplation. If that is so under Sub Rule 1 of Rule 10 of the CCS (CCA) Rules the competent authority is empowered to place an officer under suspension. There is no specific allegation of malafides against the authority who has issued the order of suspension. There is no allegation of violation of any statutory Rules in passing the impugned order. Therefore, we do not find anything in this application which needs further deliberation. Hence the application is rejected under Section 19(3) of the Administrative Tribunals Act. No costs.

Dated the 13th July, 1998.

P. V. Venkatakrishnan

P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

A. V. Haridasan

A. V. HARIDASAN
VICE CHAIRMAN

|ks|

LIST OF ANNEXURE

1. Annexure A10: Order No.F. No.18/5/98/Pol dated 22.1.98 issued by the 2nd respondent to the applicant.

• • •